

purpose of making uniformity in the Indian Administrative Service and the old ICS.

With these words, I support the Bill.

श्री मूलचन्द्र डागा (पाली) : आज से कुछ महीने हमने अखबारों में पढ़ा था कि अधिका-रियों के विशेषाधिकारों को सरकार खत्म करना चाहती है। उसका बड़ा प्रचार भी हुआ। लोगो ने सोचा कि देश के अन्दर जो विषमता है वह इसमें कम होगी और यह एक बड़ा कदम उठाया गया है। इस भावना का लोगो ने बहुत स्वागत किया। लोगो ने वहाँ प्रिन्सो पर्सिस को समाप्त करने के बारे में राज्य ने जो कदम उठाया है वह सही दिशा में एक कदम है और सरकारी कर्मचारियों के विशेषाधिकारों को भी खत्म कर दिया जाए तो ठीक होगा। लेकिन अब जो बिल है, उसको मैंने देखा है। मैं एक बहुत बड़ी कमजोरी पाता हूँ। जिनकी हमारी सेवाएँ हैं, चाहे पहली योजना हा, दूसरी हो, तीसरी हो, वे मैं समझता हूँ कि इनकी वजह से ही पूरी नटी हुई है। कारण यह है कि राज्य सरकारों में जो मंत्री आ जाते हैं वे इन अफसरों की हवा में बह जाते हैं। जब कभी उनसे कहा जाता है कि आपके जो है, उनमें क्षमता की कमी है या वे काम नहीं करते हैं या वे दूसरों को हेय समझते हैं तो जवाब दिया जाता है कि सरकारी कर्मचारियों के बारे में कोई शब्द कहने का तुम्हें अधिकार नहीं है। इस बिल को बनाने के पीछे भी जो सिद्धान्त है...

सभापति महोदय आप अपना भाषण अगली बार जारी रखें।

श्री कृष्ण चन्द्र पन्त।

14 25 hrs

STATEMENT RE: DECLARATION OF
NAGA NATIONAL COUNCIL AND
CERTAIN OTHER ASSOCIATIONS
AS UNLAWFUL ASSOCIATIONS

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : Sir, the Central Government

have today issued a notification in the gazette declaring the Naga National Council and certain other associations describing themselves as the Naga Federal Government and the Naga Army, etc., as unlawful associations, with immediate effect, under section 3 of the Unlawful Activities (Prevention) Act. A copy of the notification is placed on the table of the House.

It has also been decided that in the changed circumstances, further periodical extension of the suspension of operations order would be neither logical nor in the interest of peace and normalcy in the State. In spite of repeated extensions of the suspension of operations order in the past, there has been deliberate defiance of laws by the underground and recourse to acts of violence and intimidation. The House is fully aware of the recent cowardly attempt to ambush and assassinate the Chief Minister of Nagaland. The developmental efforts made during all these years in Nagaland and the overwhelming desire of the people to pursue their peaceful avocations have isolated the underground and created confusion in their ranks. Out of frustration, small groups of fanatic individuals have been trying to create obstacles in the way of development and prosperity of Nagaland. The Government of Nagaland are determined that lawlessness should be put down with a firm and the law and order agencies of the State will take all necessary action to maintain peace and prevent the commission of offences, according to the normal laws of the land. The State Government are being provided with all reasonable assistance to enable them to maintain law and order in the State.

MR CHAIRMAN: Now, we take up Private Members, Business...

SHRI K S CHAVDA (patan) : Before you take up that business, may I know for my information how many hours have been allotted for the discussion of the motion regarding the report of the Commissioner for Schedules Castes and Scheduled Tribes, so that we can prepare accordingly. Only one day is left out.

सभापति महोदय : इसके लिए छ' घंटे हैं। लेकिन यह सवाल तब उठेगा जब हमको

[सभापति महोदय]

दिसकशन के लिए लिया जाएगा। अभी इसको नहीं ले रहे हैं।

MR. CHAIRMAN : Now, we take up the Private Members' Business. Shrimati Subhadra Joshi.

14.28 hrs.

REPRESENTATION OF THE
PEOPLE (AMENDMENT)
BILL

(Amendment of Section 8)

SHRIMATI SUBHADRA JOSHI
(Chandni Chowk) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted

SHRIMATI SUBHADRA JOSHI : Sir, I introduce the Bill.

DEFENCE OF INDIA (AMEND-
MENT) BILL

(Amendment of Section 6)

SHRI SOMNATH CHATTERJEE (Burdwan) : I beg to move for leave to introduce a Bill to amend the Defence of India Act, 1971.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Defence of India Act, 1971."

The motion was adopted

SHRI SOMNATH CHATTERJEE : Sir, I introduce the Bill.

PARTNERSHIP (AMENDMENT)
BILL

(Amendment of Section 69)

SHRI SOMNATH CHATTERJEE (Burdwan) : I beg to move for leave to introduce a Bill further to amend the Indian partnership Act, 1932.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill further to amend the Indian Partnership Act, 1932."

The motion was adopted

SHRI SOMNATH CHATTERJEE : Sir, I introduce the Bill.

MR. CHAIRMAN : Shri Nawal Kishore Sharme...He is not present.

14.30 hrs.

PAYMENT OF BONUS (AMEND-
MENT) BILL—(CONTD).

[Amendment of sections 2, 10, etc] by Prof Madhu Dandavate.

MR. CHAIRMAN : Now we take up further consideration of the payment of Bonus (Amendment) Bill of Prof. Madhu Dandavate.

Shri Ram Gopal Reddy to continue.

SHRI M. RAM GOPAL REDDY (Nizamabad) : The other day Prof. Madhu Dandavate has introduced his Payment of Bonus (Amendment) Bill and I was speaking on that. The next day in the press it was reported that there was wild support for that amendment Bill.

PROF. MADHU DANDAVATE (Rajapur) : Wide support.

SHRI M. RAM GOPAL REDDY: Wild also.

I want to say that on that day only four speakers spoke and out of them three, all labour leaders, and one myself who comes from the rural areas spoke. I have opposed it.